

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (DR. MAHESH SHARMA): (a) and (b) The Competition Commission of India (CCI) has imposed penalties of ₹ 151.69 crores on Jet Airways, ₹ 63.74 crores on Indigo and ₹ 42.48 crores on Spice Jet for concerted action in fixing and revising Fuel Surcharge (FSC) for transporting cargo.

(c) In order to protect the interest of passenger and bringing transparency on charges for the facilities offered by airlines, DGCA has issued following Civil Aviation Requirements (CARs) and Air Transport Circulars on Passenger Facilitation:

- (i) CAR, Section-3, Series-M, Part-I on "Carriage by Air of Persons with Disability and/or Persons with Reduced Mobility".
- (ii) CAR, Section-3, Series-M, Part-II on "Refund of Airline tickets to passengers of public transport undertakings".
- (iii) CAR, Section -3, Series-M, Part-IV on "Facilities to be provided to passengers by airlines due to denied boarding, cancellation of flights and delays in flights".
- (iv) CAR, Section -3, Series-M, Part-V on "Facilitation in case of diversion".
- (v) Air Transport Circular ATC Circular ATC 03 of 2015 on Unbundle of services and fees by scheduled airlines.
- (vi) Air Transport Circular 02 of 2010 Publishing of Tariff - Rule 135 of Aircraft Rules, 1937.

The above regulations have been issued in consultation with the stakeholders, thereby ensuring the protection of interest of stakeholders also.

### **Injectable Contraceptive for Women**

970. SHRIMATI RENUKA CHOWDHURY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government has decided to introduce injectable contraceptive for women in the public health system and family welfare programme, if so, the details thereof; and

(b) the steps taken by Government to allay the safety concern of women about this contraceptive including menstrual irregularity, demineralisation of bones etc.?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): (a) and (b) Yes.

The steps taken by government to allay safety concerns of women are as follows:

1. The government has conducted a high level meeting of prominent gynecologists from across India including Heads of Departments of medical colleges and professional/technical organizations/bodies which discussed the safety concerns in detail and it was concluded that menstrual irregularity and demineralization of bones are a temporary phenomena which disappear once the injectables are discontinued. Rare cases of demineralization of bones would be managed through external supplementation.
2. In the first phase it would be launched only in the Medical colleges and District Hospitals where dedicated counsellors for Family Planning are in place.
3. First dose/shot would be administered by a trained doctor in the facility after proper screening and counselling.
4. Dedicated technical content and capacity building plan for providers for all states have been planned.
5. Additional orientation of counsellors has been planned.

#### **Financial Crunch of Air India**

971. SHRIMATI SASIKALA PUSHPA: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the present status of finances of Air India;
- (b) whether it is also fact that still it is facing financial crunch, if so, the details thereof;
- (c) whether it is a fact that economically viable routes are being given to private airlines and only non-viable routes are taken by the Air India, leading to losses, if so, the details thereof; and
- (d) the steps taken by the Government to bring out Air India out from financial crunch that it is facing?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (DR. MAHESH SHARMA): (a) and (b) Air India (AI) has been suffering losses over the past few years and the details of the losses for the past 5 years are as follows: